

[Shri Rameshwar Sahu] i  
a corrigendum to Govern- | ment  
Notification No. 59/F. No.  
8/3/64-DBK, dated the 18th July,  
1964. j [Placed in Library.  
See No. LT-3402/64].

(ii) Notification G.S.R. ,No., 1361,  
dated the 26th September,  
1964, publishing a  
corrigendum to j Government  
Notification No. 107/F. No.  
8/3/64- j DBK, dated the  
18th j July, 1964. [Placed  
in i Library. See No. LT-  
i 3400/64].

**THE CUSTOMS AND CENTRAL EXCISE  
DUTIES EXPORT DRAWBACK (GENEAL)  
AMENDMENT RULES, 1964**

SHRI RAMESHWAR SAHU: Sir, I also beg  
to lay on the Table a copy of the Ministry of  
Finance (Department of Revenue and  
Company Law) Notification G.S.R. No. 1359,  
dated the 26th September, 1964, publishing  
the Customs and Central Excise Duties Export  
Drawback (General) Amendment Rules,  
1964, imder section 159 of the Customs Act,  
1962, and section 38 of the Central Excises  
and Salt Act, 1944. [Placed in Library. See  
No. LT-3401/64].

**LEAVE OF ABSENCE TO SHRI M. M.  
DHARIA**

MR. CHAIRMAN: I have to inform  
Members that the following letter dated the  
3rd October, 1964 has been received from  
Shri M. M. Dharia:—

"I have been invited by the Governments  
of the United Kingdom and the United  
States of America to visit their countries. I  
shall be leaving for the said tour on 8th  
October, 1964 and shall be returning back  
via Japan after ' about 2\ months. My tour  
is mainly organised to observe the General  
Elec-

tions in U.K. and U.S.A. and to study the  
democratic functioning, rural and urban  
development and such other aspects. It  
Jmay not, therefore, be possible for me to  
attend the next session likely to commence  
on the 16th November, 1964. It is,  
therefore, prayed that necessary leave of  
absence may kindly be granted <sup>to</sup> me."

Is it the pleasure of the House that  
permission be granted to Shri M. M. Dharia  
for remaining absent from all meetings of the  
House • during the current session?

(No hon. Member dissented).

Permission fo remain absent is granted.

**RE. A MEMBER CONTINUING TO SIT  
IN THE HOUSE AFTER APPOINTMENT  
AS A MINISTER IN KASHMIR**

MR. CHAIRMAN: At the sitting of the  
House yesterday, Shri Vajpayee drew my  
attention to the presence, in the House, of  
Shri A. M. Tariq, a Member of the Rajya  
Sabha, who had recently assumed office  
as 2 Minister in the State of Jammu and  
Kashmir. The Constitution contains  
provisions relating to disqualifications of  
Members and vacation of their seats in  
Parliament. As far as I am aware, Shri  
Tariq has not become subject to any of  
those disqualifications. The question of  
disqualification will, however, arise when  
Shri Tariq is chosen as a member of the  
Jammu and Kashmir Legislature. Until then,  
legally and constitutionally, his membership  
of this House will continue.

On the question of the pfopriety of a  
member who has assumed office as a Minister  
in a State continuing to take part in the  
proceedings of this House, I would merely  
observe that it does seem somewhat odd  
that a